

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

D.A. 1754/92, DA 44/93 and DA 211/93

Thursday, this the 24th day of February, 1994.

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CORAM

OF C.A.T. (PROCEDURE) RULES

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

1. K Sasidharan, Electrical Khalasi/Helper, Office of the Senior Electrical Foreman(Power), in Southern Railway, Palakkad. ) Applicants DA 1754/92
2. V.K. Sivadasan -do- ) )
3. P.B. Raveendran, Electrical Khalasi/Helper, Office of the Senior Electrical Foreman(Power) in Southern Railway, Palakkad. ) Applicant DA 44/93
1. R. Vijayakumar, Electrical Khalasi/Helper, Office of the Senior Electrical Foreman, Southern Railway, Coimbatore. ) Applicants in DA 211/93
2. R.D' Cruze, -do- ) )

By Advocate Mr P Santhoshkumar.

Vs.

1. Union of India represented by the General Manager, Southern Railway, Madras. ) Respondents in DA 1754/92,
2. The Senior Divisional Personnel Officer, Southern Railway, Palakkad. ) DA 44/93, and DA 211/93.
3. The Senior Divisional Engineer, Southern Railway, Palakkad. ) )

By Advocate Mr TPM Ibrahim Khan.

ORDER

CHETTUR SANKARAN NAIR (J), VICE CHAIRMAN

Applicants, while working as Khalasi Helpers in the scale of Rs.800-1150, volunteered themselves for appointment as AC Khalasis in the scale of Rs.750-940. It is said that appointment to the lower scale post is by a process of selection from volunteers in a higher scale post. Though this is an unusual situation in areas of career advancement, that appears to be the state of affairs prevailing in

the Railways. It is said by both sides that no educational qualification was prescribed for appointment as AC Khalasis till 19.8.1985. But after 1985, the minimum educational qualification of a pass in SSLC was prescribed. Applicants were selected (both sides admit) prior to 19.8.1985. It is said that they have been sent back as Khalasi Helpers for want of SSLC qualification.

2. We find no order to that effect. If applicants have a grievance, at least in the first instance, they should raise it by filing representations before the authority higher than the authority who passed the impugned order, who is said to be the second respondent. Applicants are permitted to do so. If representations are filed within three weeks from today, orders will be passed thereon within two months from the date of receipt of the representations.

3. With these directions, applications are disposed of. No costs.

Dated the 24th February, 1994.

Sd/-

PV VENKATAKRISHNAN  
ADMINISTRATIVE MEMBER

Sd/-

CHETTUR SANKARAN NAIR (J)  
VICE CHAIRMAN

CERTIFIED TRUE COPY

Date ..... 3.3.94 .....

Deputy Registrar



*M*  
*A*  
*B*